ed the question. He says that the Income Tax Department has got all the details of raw-material, production, etc. He must be knowing how this turn over has been given. He says that none of the figures are available. I would like to know whether he has got the figures of total raw-material and total production. I would also like to know how much excise duty has been attracted and how much income tax has been taken. Has he verified this aspect?

RAMESHWAR SHR1 THAKUR: Madam, details are available on the record. If a separate notice is given regard to any details that are required, we can certainly obtain them from the States. But these details are not available here. I will not be able to say about the brand of excisable liquor because it is a State subject. Naturally, I am not in a position to say what are the different brands manufactured and so on. So far as the revenue aspect of the direct tax is concerned, detailed examination is being done by the local income tax authorities.

THE DEPUTY CHAIRMAN: What I understand from the question is this. If manufacturer are taking out some manufactured goods without paying excise duty then, naturally, the profit will go down and according your tax will also go down. That is exactly what he asked.

Question No. 483.

## Provision for auditor-member on the Board of directors of Banks and Financial Institutions

- \*483. DR. SHRIKANT RAMCHAN-DRA JICHKAR: Will the Minister of FINANCE be pleased to state:
- (a) whether Government are considering to statutorily provide for an Auditor-Member on the Board of Directors of Banks and Financial Institutions;
- (b) whether Government have studied a similar statutory provision in the U.S.A.; and
  - (c) if so, what are the datails thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) A Statement is laid on the Table of the House.

## Statement

- (a) There is no specific provision in the statutes governing the State Bank of India, the nationalised banks and the term lending Central financial institutions for the appointment of Auditor-Members on their Boards of Directors. However, persons qualified as Chartered Accountants are also considered for appointment as non-official directors on the boards of the banks and financial institutions. There is no specific proposal under consideration of the Government to provide for appointment of an Auditor-Member in the relevant statutes.
- (b) and (c) No such study has been undertaken by the Government.

SHRIKANT RAMCHANDRA JICHKAR: Madam, the present system of audit in the banks is by appointment of external auditors and internal auditors. Now the external auditors audit only the items which are included in the balancesheet and the profit and loss accounts. Both the external auditors and the internal auditors are either appointed by the bank or they are employees of the same bank. So they do not report correctly things which are inconvenient to the bank management. Generally, these things are not reported. Therefore, on the lines of State Electricity Boards where we have an Auditor Member who is generally a member of the Indian Audit and Accounts Services, would you like to make such statutory provision for appointment of such Auditor-Members? The reply says, "There is no specific prouosal under consideration." I am giving you this proposal. Will the Government give due consideration to this proposal?

बी दलबीर सिंह : महतेवथा, माननीय सदस्य का जहां तक प्रश्न है बहु इससे शिन्न है । उन्होंने इस क्वेश्चन में पूछा है कि नान ब्राफिकियल डायरेक्टर्स कितने हैं बीर उनकी प्रक्रिया क्या है कीर क्या सरकार ने ऐसे काननों का अध्यवन किया है । मैं माननीय सदस्य को बताना चाहता है कि हमारी जो स्टेटयटरी बाडी है नेशनल ग्राडीटर्स की, वे भी हमारे बैंकों का ग्राडिट करते हैं, वे ग्रार० बी० ग्राई० के द्वारा सी० एण्ड ए० जी० के मैम्बर्स होते हैं । उनकी सरणीबद्ध कमेटी बनती है । वे रिकमेंडेशन्स गवर्नगेंट को करते हैं ग्रौर गवर्नमेंट उसको ग्रार० वी० ग्राई० को भेजती है। म्रार०बी०माई० उन म्राडिटर्स को जो सेलेक्टेंड होते हैं, उन को बैंकों में भेजते हैं जो ग्रांडिट करते हैं। जहां तक इंटरनल म्राडिट का सावल है, वे इंटरनल ग्राडिट भी करते हैं। जहां तक इस प्रश्न का ताल्लक है यानी नान ग्राफिशियल डाय-रेक्टर्स के सबंध में पूछा गया है, माननीय सदस्य ने जो कहा है उस सजेशन को हम देखेंगे कि किस तरह से कैसे सकता है।

डा॰ श्रीकांत रामचन्द्र जिचकर: मेरा जो प्रश्न है उसका पहला पार्ट ऐसा है— Whether the Government will make statutory provision in the Banking Regulation Act.

I ask my second supplementary. The Minister has replied that they have not made any study about what exists in regard to this matter in the USA. I am sure the Finance Minister knows about this. There is a famous Commission known as the National Commission on Fraudulent Financial Reporting also known as the REEDWAY Commission. If the Finance Department would have studied the recommendations of this RE-EDWAY Commission, possibly we could have avoided the stock scam. the Finance Department has said in its reply that it has not studied anything that exists in the United States America. My query is whether now they will make a study of the REEDWAY Commission report and thereby benefit our banks.

उपसभापति : फाइनेंस मिनिस्टर साहब, श्राप बता दीजिए उनको ।

श्री दसबीर सिंह: माननीय सदस्य ने जो कहा है कि क्या इसका अध्ययन करेंगे। तो जो आपने सलाह दी है उसकों भ्राप लिखकर मिनिस्ट्री को भेंजे, हम उसे देखेंगे । लेकिन भ्रभी हमारी मिनिस्ट्री ने श्रमेरिका गर्वनमेंट के साथ कोई इस तरह का श्रध्ययन नहीं किया है ।

ं उपसभापति : श्रमेरिका गवर्नमेंट**्का** नहीं पूछ रहे हैं ।

DR. SHRIKANT RAMCHANDRA
JICHKAR: This is a famous report.
Every banking institution must have
studied this report. It is surprising that
the Finance Department has given a
written reply saying that it has not
studied. My point is, make that study.
Make your officers study this report.

श्री शांति त्यागी: महोदया, मैं लोक महत्व का प्रकृत कर रहा हूं।

मैडम, पिछले बर्षों में जो नेशनलाइज्ड बैंक हमारे हैं, उनमें यह परिपाटी रही है कि उनके बोडों पर अन प्रतिनिधि डायरे-क्टर नामिनेट होते थे । क्या मंत्री जी बतायेंगे कि यह परिपाटी अभी जारी है या खत्म कर दो गयी है ? सगर खत्म कर दी गयी है कि इसका क्या कारण है और यदि जारी है तो क्या यह फरमायेंगे कि कौन कौन से बैंक ऐसे हैं जिनके बोडों में जन प्रतिनिधि डायरेक्टर नहीं है ?

श्री दलबीर सिंह: मैडम, वही प्रक्रिया है जो पहले थी । माननीय त्यागी जी ने जो पूछा है, प्रानी प्रक्रिया जो है, वही है लेकिन हम यह प्रयास कर रहे हैं, माननीय वित्त मंत्री जी के साथ एक बैठक हुई है, उसमें एक गाइड लाइन भी तैयार हो गयी है। जहां तक इस प्रश्न का ताल्लुक है, इस बारे में कहना चाहता हूं कि उसमें यह भी कहा गया था कि जो हमारे ब्रलग ग्रलग बैंक हैं, उनमें चार्टर्ड एकाउन्टेन्ट भी नान ग्राफिशियली डाररेक्टर रखा जाय । तो हमारे 20 नेशलाइज्ड वैंक हैं श्रीर एसोसियेटस बैक 8 है, कुल 28 हैं, इनमें 15 में सी०ए० हैं। लेकिन इससे भी आगे यह तय किया गया है कि इसमें एस०सी०/एस०टी० मैम्बर भी होंगे, महिलायें भी होंगी, माइनारिटीज के भी इसमें रखे जाएं । भौर इनके साथ साथ दूसरा ऋइ-टेरिया यह होगा कि इसमें वीवर्स के भी होंगे, वर्कमैन पार्टिसिपेशन जो करते हैं

वे भी होंगे. एग्रीकजचरिस्ट भी होंगे ग्रौर इडस्ट्यिलस्ट भी होंगे श्रौर डिपोजिटर भी होंगे, ा ये सारे काइटेरियाज हैं जिनको जल्दी से करके इसको करेंगे।

भी रामदास अग्रवाल: उपसभाएति महोदया, मंत्री जी ने जो उत्तर दिया है, मुझे ग्राण्चर्य इस बात ना हो रहा है कि बैंकों में इतना वडा घोटाला हिन्**दस्ता**न में हो गया और हमने शायद दुनिया के और देशों से, जहां घोटाले हुए, उनसे इस मामले में मुकाबला कर लिया, चाहे विकास में किया हो या न किया हो लेकिन इन घोटालों में उनके साथ मुकावला कर लिया । लेकिन, क्या सरकार ने इन घोटालों के बाद कोई सबक सीखकर यह प्रयत्न किया है कि इन घोटालों को रोजने के वहां ब्राइटिर मैम्बर रखे जायें या दुनिया के और देशों में जो घोटाले हुए, बाद या उसके पहले, इन घोटालों रोकने के लिए क्या ग्रापने ग्रपने तौर पर कोई स्टेडी ऐसी की है ताकि ऐसे घोटाले को पुनरावृत्ति न हो ताकि भविष्य में हमारे देश में बैंकों एर लोगों का विश्वास वना रहे ?

श्री दलबीर सिंह: इस प्रश्न का मूल प्रशन से कोई ताल्लुक नहीं है।

GURUDAS DAS GUPTA: Madam, I must admit the valour of the in answering the question. Really he is an extremely courageous man because we are discussing the question of appointment of auditors to the Board in the background of the greatest financial scandal that took place in the country in view of the fact that auditing was totally incomplete. has been wide spread complaint the way things are being audited. this was not the background the Minister could have been courageous and answers he has been giving would have been satisfying. But this has relevance to the present situation of banking. There has been a complaint auditors are made to sign according to the wishes of the management. has been a complaint that the auditing has been partial. There has been a complaint that the auditing has been in many ways subjective and this has been

proved, Madam, because of the colossal rise in the frauds. There is a Committee on Government Assurances of this House, of which my hon, friend is the Chairman and I am a Member, that submitted a report and it has that fraud is on the rise and one of the reasons for the growing menace of fraud is that the things are not properly audited. Therefore, in the background of this (a) will the Minister feel it necessary to go into the details of the recommendations made in other countries and (b) whether he thinks that the presence of an auditor-member on the Board shall in many ways strengthen the authenticity of the audit?

to Questions

भी दलबीर सिंह: जहां तक गुप्ता जी का प्रश्न है कि ग्राडिट ठीक से नहीं होता है, यदि स्पेसिफिक किसी ग्राहिटर ने ग्रगर ग्राडिट ठील से नहीं किया हो . . . (व्यवधान)

SHRI GURUDAS DAS GUPTA: What is he saying? There has been a complaint. What is this? He is taking the House for a ride...(Interruptions). I can give you a number of instances.

THE DEPUTY CHAIRMAN: Gurudasji, please allow him to answer. don't allow him to even open this mouth. That is not proper बोलिए मंद्री जी। श्राप बोलिए । श्राप उनकी तरफ देखकर मत बोलिए ! मंत्री जी ग्राप चेयर को एड्रेस करें।

## श्री दल्लबीर सिंह : यस मैडम ।

जहां तक माननीय सदस्य ने कहा है कि ग्राडिट ठीक से नहीं होता है ग्रीर ब्राडिटर भी ठीक से ब्राडिट नहीं करते हैं तो मेरे कहने का तारलक यह है कि यदि किसी सोसिफिक ग्राडिटर ने गलत श्राडिट किया हो यौर उसकी ग्रगर माननीय सदस्य के पास कोई स्पिटिं हो तो हमारे पास भेजें। भ्रगर हम उसमें एक्शन न लें तब वे कहें। जहां तक सवाल है दूसरे नान ग्राफिसियल डाइरेक्टर्स का, इसमें पहले हीं में बता चुका हूं कि हम उसमें प्रोरोस कर रहे हैं। इससे हमारा कोई ताल्लक ही नहीं है । बाकी जो उन्होंने क्वेश्घन पूछा है उसके लिए वे सेपरेट नोटिस दें, इस प्रथन से कोई ताल्लुक ही नहीं है ।

SHRI GURUDAS DAS GUPTA: What is this? I only asked whether the Government believes that the presence of an auditor on the Board will strengthen the audit system. For this, he wants a separate notice.

श्री दल**बीर सिंह:** जो सजेशन दिया है ...(व्यवधान) यह मैने नोट कर लिया है ...(व्यवधान)

श्री प्रजीत जोगी: ग्रव ग्राप ज्यादा इत्सिस्ट मत कीजिए . (व्यवधान) एक बार मौनव्रत तोड चुके हैं ।

THE DEPUTY CHAIRMAN: Hon. Minister, what he is asking is, as you are considering putting SC/ST, Mahilas and others, will you consider putting an auditor on the Board? Will you consider it? That is the crux of the situation. That is the main question.

SHRI GURUDAS DAS GUPTA: What is the answer? Why cannot he accept it? Let the Finance Minister say as to why he cannot accept it.

THE DEPUTY CHAIRMAN: He has said it. I heard it. You didn't hear it. He said, "I will consider".

SHRI GURUDAS DAS GUPTA: Why is the Finance Minister not making a commitment?

THE DEPUTY CHAIRMAN: He has said it, Mr Gurudas Das Gupta. There are other Members in the House who want to ask questions, please.

SHRI RAJNI RANJAN SAHU: Madam Deputy Chairperson, all the banks lay their annual reports on the Table of the House. And the audit report forms a part of the annual report. If we look into the report, it is scanty and insufficient and perhaps this is under the Clause of Secrecy which is being observed by the banks. I would like to

know from the hon. Minister — it has been asked in the question whether he would consider appointing an auditormember on the Board — whether the auditor is having transparency to various accounts of the bank. I would like to know whether there is any proposal to place the transparent accounts before the auditor and whether the Clause of Secrecy is being amended.

श्री गुरुवास दासगुप्त : सेपरेट नोटिस चाहिए ?

SHRI DALBIR SINGH: Yes, it is a different question. Madam, you just see this question. It is a separate question.

SHRI SHIVAJIRAO GIRIDHAR PATIL: Just now, the hon. Minister said that representatives from various sections of the society are nominated on the Board...(Interruptions)...

THE DEPUTY CHAIRMAN: He said it. I think you should ask something other than this.

SHRI SHIVAJIRAO GIRIDHAR PATIL: I would like to know from the Minister what the guidelines are regarding the appointment of such Directors. I am asking this question because without mentioning this I can tell you that there are farmers appointed who are notional, who do not know what the problems of the farmers are. Therefore, I would like to know from the hon. Minister whether they would give guidelines to the banks or to those appointing authorities ensure proper representation to various sections of the society including farmers?

श्री दलबीर सिंह: मैंने पहले ही कहा कि गाइडलाइंस पहले तो बहुत कम थीं, लेकिन जब फाइनेंस मिनिस्टर के वहां बैठक हुई—पहले तो ऐसा कोई प्रावधान नहीं था कि हर बैठक में सी०ए० हों। लेकिन सी०ए० को भी उसमें रखा है।

इसके साथ साथ महिलाओं का भी उसमें प्रतिनिधित्व नहीं होता था, त हमने महिलाओं को भी रखा है और इस 29

माइनार्टीज, एस॰टी॰स॰ का भी रखा है। इसमें खास करके जो बड़े-वड़े इंडस्ट्रियलिस्ट भी जाते थे, ... (व्यवधान) इसके अलावा भी एस॰एस॰ आई॰ यूनिट्स में जो हमारे छोटे तसके के लोग हैं, उनको भी इसमें रखते हैं। सब सैक्सन आफ सोसायटीज के लोग इसमें आयें, ताकि उनको गहां प्रतिनिधिन्व करने का मौका मिले। ऐसा नहीं कि वार-धार बड़ा इंडस्ट्रियलिस्ट ही चला आए, प्राप्त करके उसमें इस जाए। हमारी जो सारी चीजें बनी हैं, इसलिए बनी हैं कि सभी सेक्शन आफ सोसायटीज को उसमें काम करने का मौका मिले।

श्री सिवाजोराव गिरिधर पाटिल: मैं जानता हूं कि ऐसे लोग हैं, जो नेशनल फार्मर्ज हैं और फार्म प्रेजेंटेटिव कुछ बैटे हैं। ऐसी स्थिति में माप क्या करेंगे?

SHRI DIPEN GHOSH: Madam, against the background of the bank scam. I would like to know from the hon. Minister whether the Government is prepared to bring audit of the banks under the control of the CAG? Madam, I wonder....(Interruptions)...

THE DEPUTY CHAIRMAN: You please of a question. Don't wander around.

SHRI DIPEN GHOSH: I wonder if an Auditor-Member on the Board of the bank will help in preventing a scam because once an auditor becomes a member of the whole, he becomes part of the management. So, auditors must be independent of the management. From that point of view, I would like to know whether the Government is prepared to allow the CAG to audit banks and whether banks would be brought under the CAG's audit of accounts.

श्री दसबीर सिंह: ग्रभी ऐसा कोई विचार नहीं है।

ताप विद्युत केन्द्रों का अकुशल कार्यकरण

\*484. श्री गोपाल सिंह बी० सोलंकी: क्या विद्युत मंत्री मह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि ताप विद्युत केन्द्रों के अनुमाल कार्यकरण के फलस्वरूप विद्युत उत्पादन का लक्ष्य प्राप्त नहीं हो रहा है ;
- (स्त्र) यदि हो, तो उसका **ध्यौरा** क्या है ; श्रौर
- (ग) सरकार ने ताप विद्युत केन्द्रों के समुचित कार्यकरण को सुनिद्यित करने के लिए केंद्रीय स्तर पर क्या कार्यवाही की है ?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP-NATH RAI): (a) to (c) A statement is laid on the Table of the House.

## Statement

Inefficient functioning of thermal power stations

The generation programme vis-a-vis actual generation during the period 1991-92 and actual generation during 1990-91 is as under:—

				Period 19	991-92	(Figures in MU)		
Type of Generation				 Programm 1991-92	1991-92	Actual 1990-91	% of % of the Programme last year 1990-91	
Thermal .				211700	208564	186452	98 · 5	111-9
Nuclear				6850	5585	6 <b>24</b> 4	81 · 5	89-4